

(c) and (d) Steps are being taken to expand the capacity of systems and to open new exchanges so that pending demands are met to the maximum extent. All the pending & new demands, however, cannot be met as the installation of additional exchange equipment and cables is dependent on the limited resources available.

#### O.A.U. Conference

1062. Shrimati Renuka Barkataki: Will the Minister of External Affairs be pleased to state:

(a) whether it is a fact that the Indo-Pakistan conflict was a subject matter for discussion in the O.A.U. conference held at Accra; and

(b) if so, the nature of the discussion which took place?

The Minister of External Affairs (Shri Swaran Singh): (a) No, Sir.

(b) Does not arise.

#### Contributions by Indians to Pak. Defence Fund

1063. Shri E. S. Pandey:  
Shri Rajeshwar Patel:

Will the Minister of External Affairs be pleased to state:

(a) whether Government's attention has been drawn to the reported contributions of the Indian business and industrial enterprises in Pakistan to the Pakistan Defence Fund during the recent conflict between the two countries; and

(b) if so, Government's reaction thereto?

The Minister of External Affairs (Shri Swaran Singh): (a) and (b). Government have seen these reports. So far as Government are aware, the assets of Indian business enterprises in Pakistan have been taken over by the Government of Pakistan presumably as enemy property. As such these enterprises are not now controlled by Indians.

#### Payment of Arrears to Government Servants

1064. Shri Hukam Chand  
Kachhavaia:  
Shri Bade:

Will the Minister of Defence be pleased to state:

(a) whether it is a fact that under the rules, a Government servant is entitled to full payment of arrears of pay and allowances on the pronouncement of the last judgement of the superior Courts without postponing any increments accruing during the period in litigation;

(b) if so, whether such Government Servants are not being paid accordingly and they are compelled to enforce their rights in the courts of law; and

(c) if so, the action taken against the Officers responsible for the same?

The Minister of Defence (Shri Y. B. Chavan): (a) It is presumed that the Hon'ble Member is having in mind cases of civilian Government servants who are dismissed or discharged and are later reinstated as a result of a Court judgement. In such cases according to existing orders the question of payment for the period between the date of dismissal of a Government servant and the date on which he resumed duty is to be dealt with under Article 193 of the Civil Services Regulations. The payment will be subject to the law of limitation, if there is no decree of the court regarding arrears of salary and in accordance with the order of the court if there is a specific decree regarding arrears of salary. Where, however, the Government servant's dismissal was on the basis of a conviction on a criminal charge, while disposing of his case under Article 193 of the Civil Service Regulations, he will be deemed to be entitled to full pay and allowances from the date of acquittal and the period will be counted as on duty for all purposes; and from the date of acquittal he will not be allow-